

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2801/2016

New Delhi this the 19th day of August, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Brahm Avtar Agrawal, Member (J)**

Naresh Kumar Yadav,
S/o Sh. Bishamber Dayal,
R/o VPO Khera Dabar,
New Delhi-110073.

Aged about 49 years,
(presently Grade-I/DASS) ...
(By Advocate : Sh. Ajesh Luthra)

Applicant

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
A-Wing, 5th Floor,
Delhi Secretariat, I.P. Estate,
New Delhi.

2. The Private Secretary,
(Services),
GNCT of Delhi,
7th level, 'B' Wing,
Delhi Secretariat, I.P. Estate,
New Delhi.

3. The District Election Officer,
(Distt South-West),
(GNCT of Delhi),
Old Terminal Tax Building,
Kapashera, New Delhi. ...

Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant is aggrieved by denial of stepping up of pay which has been granted to some similarly placed employees including juniors of the applicant. He submitted a representation to the respondents on 22.03.2016 but the respondents have not taken any decision on the same so far. Learned counsel for the applicant

submitted that the applicant would be satisfied in case directions were given to the respondents to dispose of his representation in a time bound manner.

2. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to decide the representation of the applicant within a period of six weeks from the date of receipt of a certified copy of this order. The respondents shall communicate their decision to the applicant by means of a reasoned and speaking order. No costs.

(Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/